

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-4181/2016

New Delhi this the 21st day of December, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Smt. Vidyawati (Postal Family Pensioner)
(Aged about 68 years),
W/o late Sh. Sultan Singh,
R/o House No. 513, Sector 55,
Ballabghar, Faridabad (Haryana). ...

Applicant

(through Sh. G.S. Lobana)

Versus

1. Union of India through
Secretary,
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi-110011.

2. Additional Director (HQ),
Central Govt. Health Scheme,
Sector XII, R.K. Puram,
New Delhi-110022 ...

Respondents

(through Sh. Gyanendra Singh)

ORDER (ORAL)

Issue notice. Sh. Gyanendra Singh appears and accepts notice.

2. Learned counsel for the applicant submitted that this case was similar to OA No. 2834/2015 (***Harnarayan Yadav Vs. Union of India & Anr.***) which was disposed of by a Co-ordinate Bench of this Tribunal on 20.07.2016. He submitted that the instant OA may also be disposed of in terms of the same order.

3. Accordingly, I dispose of this OA with a direction to the respondents to examine the case of the applicant herein in the light of the judgment of this Tribunal in OA No. 2834/2015. In case the applicant is found to be similarly placed, then she may be extended the same benefits as were granted to the applicant of OA No. 2834/2015.

The respondents may communicate their decision to the applicant within a period of six weeks from the date of receipt of certified copy of this order by means of a reasoned and speaking order.

**(Shekhar Agarwal)
Member (A)**

/ns/